GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UN-STARRED QUESTION NO. 2637 TO BE ANSWERED ON 06.03.2020

Air Pollution due to Ships

2637. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to monitor the level of air pollution due to movement/entry of ships in Indian maritime zone;
- (b) if so, the details thereof;
- (c) whether the Government has taken any steps to curb such pollution; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

(a) to (d) Directorate General of shipping deals with monitoring/control of air pollution from ships in accordance with the provisions of Annex VI of International Convention for the Prevention of Pollution from Ships (MARPOL).

To curb air pollution from ships with respect to pollutants vizOzone Depleting substances (ODS), Green-house gases (carbon Dioxides), NOx and SO_x etc. annual inspections of ships is carried out to verify the compliance with all applicable parameters.

Further, surprise inspections are also conducted by Surveyors stationed at various Mercantile Marine Department on Indian and Foreign Flag vessels, through powers granted under Section 356G of the Merchant Shipping Act, 1958 to verify compliance of MARPOL Annex VI requirements.
